Before the Appellate Tribunal for Electricity (Appellate Jurisdiction)

Appeal No. 135 of 2011

Dated: 13th December, 2011

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson

Hon'ble Mr. V.J. Talwar, Technical Member

M/s East Coast Railways

Versus

O.E.R.C. & Ors.

.... Appellant (s)

...Respondent (s)

Counsel for the Appellant (s):

Ms. Geetanjali Mohan

Counsel for the Respondent(s):

Mr. R.K. Mehta & Mr. Antaryami Upadhyay &

Mr. David for R.1 & 2

ORDER

Admittedly, the issue raised in this Appeal is the same in

other Appeal Nos. 57 of 2011 and batch, which were decided by

this Tribunal by Judgment dated 02.09.2011, setting aside the

impugned Order and directing the State Commission to

re-determine the tariff of cross subsidy within the particular time

frame specified. The fact that the said Judgment would apply to

this Appeal also is not disputed by the parties.

It is now stated by the learned counsel for the parties

that already public hearing has been held and the Appellant and

the other parties have participated in the said public hearing. The

State Commission will pass suitable Orders on the issue in this

2

Appeal as directed by this Tribunal in the Judgment dated 02.09.2011.

With the above observation, the Appeal is disposed of.

(V.J. Talwar) Technical Member (Justice M. KarpagaVinayagam) Chairperson

Ts/ss